

(1)	86)	(2)	(3)
1986 (upto 31-10-			
Punjab National Bank			10 23 06
<u>Syndicate Bank</u>			4 7-64
New Bank of India			4 19-21
State Bank of India			9 79-49
Punjab & Sind Bank			13 12-21
Indian Overseas Bank.			2 0 05
Bank of India			5 13-31
•Canara Bank			4 3-34
Central Bank of India.			5 7-15
United Bank of India			4 3-70
Bank of Maharashtra			2 4-88
Union Bank of India			6 3-35
<u>Allahabad Bank</u>			4 2-44
Oriental Bank of Commerce			2 4-77
UCO Bank.			3 3-79
Vijaya Bank			1 2-95
<u>Bank of Baroda</u>			3 5-86
State Bank of Patiala			6 1 67
State Bank of Mysore.			1 9 64
State Bank of Saurashtra			1 0-35
			1 2-63

Securing of construction projects by MMTC in foreign countries

2712. PROF. C. LAKSHMANNA:
SHRI B. SATYANARAYAN
REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Minerals and Metals Trading Corporation has been able to secure any civil construction in any foreign country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.

(b) The MMTC has secured Letter of Intent for a road project in Jordan.

Distribution of endowment fund by the Nationalised Banks

2713. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) Whether it is a fact that nationalised banks have Endowment Fund;

(b) if so, what amount was reserved by the banks towards this fund bank-wise during the last three years; and

(c) what are the criteria for operating this fund and what amounts were, distributed during the last three years to different organisations from this Fund bank-wise and organisation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c.) According to Reserve Bank of India (RBI). nationalised banks do not have an/ separate Endowment Fund for making donations. The banks, however, make donations within the parameters laid down by the RBI. Broadly, the guidelines issued by RBI prescribe that the donations by a bank, except those which have been specifically exempted as in the case of Prime Minister's/Chief Minister's Relief Fund, should not exceed Rs. 1 lakh or 1 per cent of the published profit for the previous year, whichever is higher, in a calendar year. Donations in excess of Rs. 5000/- in individual cases require prior approval of RBI.